

[Mr. Speaker]

अगर कोई माननीय सदस्य किसी मिनिस्टर के खिलाफ कोई आरोप लगाना चाहें तो उस के लिए एक अलहदा प्रोसीज्योर है जिसको कि वह ऐडाप्ट कर सकते हैं लेकिन इस तरह से वह इनबोल्ड नहीं कर सकते हैं और कॉल अटेंशन नोटिस के दौरान वह ऐसा नहीं कर सकते। उस के लिए एक अलहदा प्रोसीज्योर है ।

SHRI F. A. AHMED: The only thing which Mr. Gupta has said is in reference to a letter. The genuineness of the letter is also challenged. As I pointed out, there is a typed portion and also a hand-written portion. I have not been able to understand why there should be a type-written as well as a hand-written portion. In that type-written portion it has been stated by the person against whom the allegation has been made that he wants Rs. 4 lakhs and he says, 'You look after so far as Secretary or the Minister is concerned'. I do not know how that can be regarded as a proof that I have taken something in this deal. I have not been able to appreciate that. I again challenge Mr. Gupta that if he has any material before him, he may place it before the C.B.I. which is making an investigation. (*Interruption*) Regarding the other allegations, if he has specific allegations let him come forward with those allegations. What is the use of talking like this? (*Interruption*).

SHRI KANWAR LAL GUPTA: I have got photostat copies here.

MR. SPEAKER: We pass on to the next item.

13.18 hrs.

PAPERS LAID ON THE TABLE

Annual Report of the C.S.I.R. for 1967, etc.

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO):

- (1) (i) Annual Report (Hindi and English versions) of Scientific and Industrial Research for the year 1967 along with the Audited Accounts for the year 1966-67.
- (ii) Annual Report of the Council of Scientific and Industrial Research for the year 1968 along with the Audited Accounts for the year 1967-68.
- (2) A statement showing reasons for the delay in laying the above papers.

[Placed in Library. See No. LT-1773/69.]

Review by Government on the working of the India Tourism Development Corporation Ltd., etc.

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHISHI): On behalf of Dr. Karan Singh, I beg to lay on the Table.

- (1) Review by the Government on the working of the India Tourism Development Corporation Limited, New Delhi, for the year 1967-68.
- (2) Annual Report of the India Tourism Development Corporation Limited, New Delhi

for the year 1967-68 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1774/69.]

DEMANDS FOR EXCESS GRANTS
(GENERAL), 1967-68

THE MINISTER OF STATE IN
THE MINISTRY OF FINANCE
(SHRI P. C. SETHI):

I beg to present a statement showing Demands for Excess Grants in respect of the Budget (General) for 1967-68.

SHRI KRISHNA KUMAR CHATTERJEE (Howrah) rose—

MR. SPEAKER: I have got your letter. I will refer it to the newspaper concerned and then let you know later on. Before that I cannot send to the Privileges Committee.

13.20 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) In accordance with provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Central Sales Tax (Amendment) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 7th August, 1969, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Banaras Hindu University (Amendment) Bill, 1969, which has been passed by the Rajya Sabha at its sitting held on the 21st August, 1969."

BANARAS HINDU UNIVERSITY
(AMENDMENT) BILL

As passed by Rajya Sabha

SECRETARY: Sir, I also lay on the Table of the House the Banaras Hindu University (Amendment) Bill, 1969, as passed by Rajya Sabha.

ESTIMATES COMMITTEE

Ninety-Third and Ninety-Fourth
Reports

SHRI THIRUMALA RAO (Kakinada): I beg to lay on the Table the following reports of the Estimates Committee:

- (1) Ninety-third Report regarding action taken by Government on the recommendations contained in their Fortieth Report on the Ministry of Food, Agriculture, Community Development and Co-operation (Department of Agriculture)—(i) Deep Sea Fishing Organisation, Bombay; and (ii) Landing and Berthing Facilities.
- (2) Ninety-fourth Report regarding action taken by Government on the recommendations contained in their Thirty-sixth Report on the Ministry of Food, Agriculture, Community Development and Co-operation (Department of